GOVERNMENT OF RAJASTHAN LAW & LEGAL AFFAIRS DEPARTMENT (STATE LITIGATION)

F.12(18)RAJ/VAD/19 Part

JAIPUR, DATED: 20-07-2022

::Meeting Notice::

A Meeting under the Chairpersonship of the Chief Secretary was convened on 13-05-2022 at 1:30 P.M. in C.R. No. 1 Secretariat, Jaipur. The following issues were discussed in the said meeting:-

- 1. Co-ordination between Administrative Department and recruitment agencies in cases where recruitment Rules and Policies of the State are under challenge before the Courts.
- 2. Appointment of Nodal Officer for co-ordination between the Departments in cases where more than on Departments has been arrayed as respondents.
- 3. Co-ordination between Additional Advocate General and Nodal Officers and general supervision of litigation by Additional Divisional Commissioner, Jaipur and Jodhpur.
- 4. Removal of deficiencies and lacunas in the Service Rules under Medical and Health Department.
- 5. Initiation of amendments in Police Subordinate Service Rules, 1989 under the Home Department.
- 6. Introspection of recruitment, promotion and inter se seniority Rules pertaining to teachers under the Educaion Department.
- 7. Preventive measures in respect to bogus mark sheets and certificates etc.
- 8. Review of RTPP Act and Rules framed thereunder in respect to Tenders.
- 9. Constitution of Legal Cell.
- 10. Widespread circulation of important judgments of the Courts pertaining to recruitment and other related issues.
- 11. Training programs for Officers of Legal Service and Nodal Officers.

Minutes of the said meeting, in detail, have already been circulated to all the Departments vide circulation of even no. dated 06.06.2022.

A follow-up review meeting under the Chairpersonship of the Chief Secretary is scheduled for 22.07.2022 at 5:00 P.M. to 6:00 P.M. through video conferencing.

Agenda of the meeting:-

 To review/evaluate the progress and action report of all the Departments in respect to the decision taken in the meeting dated 13.05.2022.

- Status of litigation pertaining to recruitment to various post in the Home/Medical and Health and Education Department particularly where the interlocutory orders, passed by the Hon'ble Court is operative.
- Right of the Government to levy liquidated damages on account of delay in performance of contracts (this issue relates to Finance Department)

The following Officers are requested to participants in the said meeting through Video Conferencing:-

- 1. All ACS/Pr. Secretaries/Secretaries
- 2. Advocate General or his nominee.
- 3. Secretary, RPSC, Ajmer.
- 4. Secretary, RSSB, Jaipur.
- 5. Registrar, Rajasthan Nursing Council, Jaipur
- 6. Registrar, Rajasthan Para Medical Council, Jaipur

Kindly make it convenient to attend the said meeting along with the action report, (as mentioned in point no. 1 supra) on the above mentioned time and date. In case, you are unable to attend the meeting, an officer not below the rank of Secretary shall be authorized to attend the same.

(Anupama Rajeev Bijlani)

Secretary, Law

Copy forwarded to the following for information:-

- 1. Sr. DS to Chief Secretary, Rajasthan, Jaipur.
- 2. PS to Ld. Advocate General, Rajasthan
- 3. PS to All Additional Chief Secretaries/Principal Secretaries/Secretaries /Head of Departments.
- 4. PS to Secretary, RPSC, Ajmer.
- 5. PS to Secretary, Staff Service Selection Board, Jaipur.
- 6. PS to Registrar, Rajasthan Nursing Council, Jaipur.
- 7. PS to Registrar, Rajasthan Para Medical Council, Jaipur.
- Programer, Law and Legal affairs Department for uploading and further transmission.
 - 9. Guard File.

Secretary, Law